

ITEM NO.28

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 570/2020

(Arising out of impugned final judgment and order dated 06-12-2019 in A482 No. 6096/2005 passed by the High Court Of Judicature At Allahabad)

AJEET SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 12529/2020 - EXEMPTION FROM FILING O.T.)

Date : 06-01-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s)

Mr. Utkarsh Sharma, AOR

For Respondent(s)

Mr. Sriharsh N. Sharma, Adv.
Mr. Sarvesh Singh Baghel, AOR

Mr. Pradeep Kumar Mathur, AOR
Mr. Chandra Nand Jha, Adv.
Mr. Chiranjeev Johri, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the petitioners, list the matter after four weeks.

(DEEPAK JOSHI)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)